

DIVISION BENCH
COURT - II

O-120

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/520(KB)2019

**CORAM: 1. HON'BLE MEMBER(J), SHRI ROHIT KAPOOR
2. HON'BLE MEMBER(T), SHRI HARISH CHANDER SURI**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 05TH APRIL, 2022, 10:30 A.M

IN THE MATTER OF	COMMET RESOURCES [P] LTD. –VS- ROBOTICS INFRATECH PVT. LTD
UNDER SECTION	IBC UNDER SEC 9

Counsel / Authorised Representative appeared physically/through video conference:

For IRP : Mr. N. Gurumurthy, Adv.
Mr. Birendra Kumar Tripathi, IRP in person

ORDER

1. Ld. Authorised Representative for the IRP present. IRP is present in person.
2. *Vide* order dated 25/02/2022, Mr. Birendra Kumar Tripathi, having Registration No. IBBI/IPA-003/IP-N00229/2019-2020/12679 was appointed as IRP in this matter. IRP appears today in person and submits that he cannot perform as IRP in this matter due to certain surgery, he has undergone and prayed that some other IRP may be appointed in his place.
3. We, therefore, appoint Mr. Ashish Goyal having **Registration No. IBBI/IPA-001/IP-P02119/2020-2021/13268, e-mail i.d. ashish.goyal@outlook.in** as IRP. He shall submit his consent in “**Form 2**” within one week. The Registry is directed to communicate this order to the newly appointed IRP.
4. Operational Creditor shall handover all the documents relating to the Corporate Debtor to the newly appointed IRP within one week. The incoming IRP shall file further progress report in the matter accordingly.
5. A copy of this order shall be sent to the IBBI.
6. List the main CP on 23/05/2022.

**Harish Chander Suri
Member (Technical)**

**Rohit Kapoor
Member (Judicial)**

hb.